

Central Administrative Tribunal
Principal Bench: New Delhi

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C.P. No. 136/99 In
OA No. 406/99

New Delhi, this the 27th day of October, 1999

Hon'ble Shri S.P. Biswas, Member (A)
Hon'ble Shri Kuldip Singh, Member (J)

Shri S.K. Mandal
R/o 138 E, Munirka Village,
New Delhi. Applicant

By Advocate Shri K.L. Bhandula.

Versus

1. Shri Z.A. Hasan,
Secretary to the Govt. of India,
Ministry of Water Resources,
Shram Shakti Bhavan,
New Delhi-1.
2. Shri A.D. Mohile,
Chairman,
Central Water Commission,
Sewa Bhavan, R.K. Puram,
New Delhi. Respondents.

(By Advocates: Shri N.S. Mehta)

O R D E R (Oral)

By Hon'ble Shri S.P. Biswas, Member (A)

This Contempt Petition has been filed with reference to our order dated 19.2.99 in O.A. 406/99. That was the order wherein this Tribunal directed respondent No.2 to dispose of the applicant's representation dated 25.9.98 within a period of 4 weeks from the date of receipt of a copy of the order.

2. The respondents do admit that there has been delay in disposing of the representation to the extent of 4 months and to that extent they are offering their apologies for the same. The representation has since been disposed

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of by order dated 6.8.99. In para 3 of the order, the respondents have come out with the following reliefs:-

3. In partial modifacaiton to Commission's Office Order No. 32012/1/97-E.V dated 28.1.98 promoting him to the post of EAD with retrospective effect from 30.9.85 (F.N) a copy of the modified Office Order of even No., dated 6/12.8.99 promoting him to the post of EAD with retrospective effect from 30.9.85 (F.N). is enclosed".

3. Shri Bhandula, the learned counsel for the applicant submits that it is half way from the reliefs the applicant has been agitating. He has not been provided the full reliefs prayed for in the OA and by the order dated 6.8.99, the respondents have left no other alternative available with the applicant but to re-agitate the issue.

4. Be that as it may, the scope of the Contempt is with reference to the respondents' attempt to violate or comply with the order dated 6.8.99. We find ~~that~~ substantial compliance with the order dated 6.8.99 has been done.

5. In view of the above, the C.P. is dismissed.

Notices are discharged.


(KULDIP SINGH)

Member (J)


(S.P. BISWAS)
Member (A)

Rakesh